

IN THE INCOME TAX APPELLATE TRIBUNAL, RANCHI BENCH, RANCHI

BEFORE SHRI SONJOY SARMA, JUDICIAL MEMBER AND
SHRI RATNESH NANDAN SAHAY, ACCOUNTANT MEMBER

I.T.A. No. 292/Ran/2024 (Assessment Year-2019-20)

(Virtual Hearing)

Pramod Singh, Flat No. 501, Block-B, Kapila Enclave, Chira Chas, Chas, Bokaro, Pin-827013. PAN No. AIMPS 9322 H	Vs.	Pr.C.I.T. (Central) Patna at Ranchi.
Appellant/ Assessee		Respondent/ Revenue

Assessee represented by	Petition Filed
Department represented by	Shri Rajiv Jain, CIT-DR
Date of hearing	03/07/2025
Date of pronouncement	28/07/2025

ORDER

PER: RATNESH NANDAN SAHAY, A.M.

1. This appeal by the appellant is directed against the order of learned Principal Commissioner of Income Tax, Patna at Ranchi [in short, the Id. PCIT] dated 23/03/2024 for the Assessment Year (AY) 2019-20.
2. At the time of hearing, an application dated 03/07/2025 has been filed praying that the appellant wants to withdraw the present appeal on the ground that the subsequent order passed under Section 263 vide order dated 23/03/2024, the case of assessee was reassessed by the learned ACIT, Central Circle, Dhanbad and the order has been passed by him on 23/01/2025. The learned. CIT-DR for the revenue has no objection if the appellant is allowed to withdraw this appeal. Therefore, considering the prayer of the appellant, we allow the appellant to withdraw the present appeal. Consequently, this appeal filed by the appellant is dismissed as withdrawn.

3. In the result, this appeal filed by the appellant is dismissed as withdrawn, order pronounced at the time of hearing.

Order pronounced in open court on 28th July, 2025.

Sd/-
(SONJOY SARMA)
JUDICIAL MEMBER

Sd/-
(RATNESH NANDAN SAHAY)
ACCOUNTANT MEMBER

Ranchi, Dated: 28/07/2025

**Ranjan*

Copy to:

1. Assessee
2. Revenue
3. CIT
4. DR
5. Guard File

By order

Sr. Private Secretary, ITAT, Ranchi